

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.107  
C.P. (IB)/123(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Gurukrupa Corporation Through its proprietor Godhani  
Arvinbhai Ravjibhai  
Vs  
SHRI GUMANDEV PROCESSORS PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on 29/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv.  
For the Respondent : Mr. Atul Sharma, Adv. (Proxy)

**ORDER**

Ld. Proxy counsel appears and submits that reply through e-mode was filed on 22.04.2024 and physically on 25.04.2024 vide inward diary no. D3448.

Ld. Counsel for the applicant seeks and granted two weeks' time to file rejoinder.

Re-list on 15.05.2024

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**